

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO:409/2008.  
DATED THE 22<sup>nd</sup> DAY OF APRIL, 2009.**

**CORAM:**

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER**

V N Periannan  
Retired Points Man/  
Southern Railway/Erode,  
Residing at Poosakkadu Thottan,  
Vallipurathan Palayam P.O.,  
V Vellode(Via) Erode District,  
Tamil Nadu. Erode-638 011.

... Applicant.

By Advocate Mr T C G Swamy

V/s

- 1 Union of India represented by the General Manager, Southern Railway, Headquarters Office, Park Town P.O., Chennai-3.
- 2 The Senior Divisional Personnel Officer, Southern Railway, Palghat Division, Palghat.
- 3 The Senior Divisional Finance Manager, Southern Railway, Palghat Division, Palghat.

By Advocate Mr Thomas Mathew Nellimoottil

This application having been heard on 22.04.2009 the Tribunal on the same day:delivered the following

(ORDER)

HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER

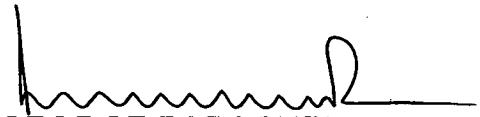
- 1 The facts in this case are exactly similar to those in OA



363/08 which has been allowed by a separate order by this Tribunal today. The contention of the applicant as well as the respondents are the same in this OA also.

2 I therefore, allow this OA also and direct the respondents to pay the enhanced ex-gratia in terms of Annexure A-3 circular dated 15.11.2006 w.e.f 1.11.2006 to the applicant within two months from the date of receipt of this order.

3 Considering the fact that the applicant is an Octogenarian and he has been dragged to this Tribunal for the 2<sup>nd</sup> time by the respondents, I am inclined to impose a cost of Rs.2,000/- to the respondents. The same shall also be paid to the applicant within the aforesaid period of two months.



(GEORGE PARACKEN)  
JUDICIAL MEMBER

abp